199

expanding the network of branches, as there are high costs involved opening furher btranches

किसानों को राज-सहायता

459. श्री राजभाई ए० परमार : न्या मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि सरकार नयी ग्रार्थिक नीति के ग्रन्तर्गत किसानों को उर्वरकों, बिजली, सिचाई-जल, खाद्यान्नों, तेल, डीजल ग्रादि पर दी राज-तहायता को जाने वाली करने जा रही है ;
- (ख) यदि हां, तो इसके क्या कारण हैं ; ग्रौर
- (ग) यदि नहीं, तो क्या सरकार इस रजसहायता को निकट भविष्य में समाप्त करने का विचार खती है?

वित्त मतालय में राज्य मंत्री श्रौर संसदीय कार्य मत्नालय में राज्य मंत्री (डा० अबरार अहमद): (क) से (ग) केन्द्रीय सरकार बहुत से उत्पादों पर राज-सहायताये प्रदान करती हैं। राज-सहायतायें उर्वरक भौर खाद्य के लिये हैं । सिचाई ग्रौर विजली ग्रादि राज-सहायताये ५र राज्य द्वारा प्रदान की जाती हैं। केन्द्रीय सरकार का राज-सहायतात्रों को समाप्त करने का कोई प्रस्ताव नहीं है। तथापि, राज ं कोषीय घाटे को नियंत्रण में रखने के लिये राज सहायताओं को नियंतित करना म्रावश्यक है म्रीर जहां तक संभव हो उन लोगों के लिये लक्षित करना िजिनको इनकी स्रावश्यकता है।

Imposing Fine on Nationalised Banks by RBI for Violation of Directors

- 460 SHRI CHIMANBHAI HARI BHAI SHUKLA Will the Minister of FINANCE be pleased to state:
 - (a) whether it is a fact that the Reserve Bank of India has decided to

impose fines on the Nationalised Banks for violating its directives.

- (b) what are the details of the criteria and norms formulated by RBI for imposing fines;
- (c) what is the number of banks fined so far in the year 1992 and for which reasons: and
 - (d) if so, the details thereof?

THE MINISTER OF STATE MINISTRY OF FINANCE AND MIN. ISTER OF STATE IN THE MINIS TRY OF PARLIAMENTARY FAIRS ABRAR AHMED): (DR. (a) Yes, Sir.

- (b) Banking Regulation Act, 1949. Reserve Bank of India Act, 1934 and relevant statutes authorities Reserve Bank of India (RBI) to issue direc tives to banks on various aspects of their functioning. RBI are also authprised to impose penalties for viola tion of such directives.
- (c) and (d) During 1992, RBI had observed that two nationalised banks were making excessive borrowings from the call money market and were extending credit facilities beyont their means. RBI, therefore, issues directives to the said banks in Aug ust, 1992 restricting their level non-food credit and their borrowing from the call money market and tern deposit market.

Penalties were imposed on the tw banks for violating the above direc tives. The norms for imposing pen alty were as under:—

- (i) the rate of interest payable on eligible CRR balances would stand reduced in proportion to the excess over and above the ceiling fixed for call money, term deposi and bill re-discounting borrowings
- (ii) the amount of non-food cre dit in excess of the specified leve would be reduced from the eligi ble CRR balances for the purpos of calculation of interest payable of

them. This penalty would be over and above the penalty indicated at (i) above

Fixed Deposits and other Capitals in Nationalised Bank in Gujarat

461. SHRI CHIMANBHAI HARI-BHAI SHUKLA:

SRI GOPAL SINH SOLANKI.

Will the Minister of FINANCE be banks branch-wise:

- (a) what is the number of fixed deposits and the amount of other capitals of each nationalised bank in Gujarat State as on 31st October, 1993
- (b) which bank has more deposit and capitals in comparison to other banks branch-wise;
- (c) whether in each city fixed deposits on account of savings are still popular in comparison to other sources of savings; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE ${}_{\perp}N$ THE MINISTRY OF FINANCE AND MINISTER STATE OF INTHE MINISTRY OF PARLAMENTARY **AFFAIRS** (DR. ABRAR AHMED); (a) and (b) The data reporting system does not generate State-wise information in manner asked for However. bank-wise amount of deposit of nationalised banks in Gujarat State as on June, 1993 (latest available) is given in the Statement-I (See below). The Capital of a bank is not divided according to the State or region. The same is kept and maintained for a bank as a whole. Capital of each nationalised banks, as at the end of March 1993 is given in the Statement-II (See below)

(c) and (d) Deposit growth in region and in a particular year depends upon the number of factors including rate of growth of economy, the inflation rate and the relative attractivensss for the other instruments of savings. This, it may not be possible to categorise as to what factor is influencing the growth of deposit at a particular point of time.

Statement-I

Bank-wise Deposits ob Naitonalised Banks in the State of Gujarat as on June 1993

(Rs. in crores)

S. No	Name of the Bank								Deposits
1	Allahabad Bank						,		55.82
2	Andhra Bank								35.71
3	Bank of Baroda							•	4287 ,03
4	Bank of India								1846.19
5	Bank of Meharashtra								98.21
6	Canara Bank	,	,	į				-	361.89
7	Central Bank of India				,				1081.81
8	Corporation Bank			•			· ·	•	240 .66